

ORDER DATED: 09.11.2006

Heard Mr. S.K.Mishra, Ld. Counsel for the Applicant and Mr. S.B.Jena, Ld. Additional Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

The Applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 with a prayer to quash transfer order under Annexure-A/10, dated 03.11.2006 and to transfer him from Berhampur to Bhubaneswar.

Since the application for transfer under Rule-38 of P&T Manual, Vol. IV is pending with Respondent No.3 (Post Master General) the competent authority shall take a decision on this within two months from the date of receipt of this order.

In the meanwhile, as known from the statement of the Ld. Counsel for the Applicant, the Applicant has already been relieved and he has handed-over the charge. Hence the question of considering the stay order does not arise.

Ld. Counsel for the Applicant states that the Applicant proposes to represent within a week before the departmental authorities to allow him to remain at Courtpetta, Sub-post Office till a decision on option exercised under Rule-38 of the Manual is taken. It is directed that the competent authority shall consider it on

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merit within a week from the date of receipt of representation.

With the above directions, this O.A. is disposed of at the admission stage.

Send copies of this order, along with copies of the O.A., to the Respondents and free copies of this order be given to Ld. Counsels for both the parties.

Copy of OA with  
Copy of order may  
be given to all  
respondents as of  
copy of order may  
be given to both  
counsels

*DBF*  
MEMBER (ADMN.)

*RS*  
15-11-06.

*W. S. M. D.*  
*15/11/06*